

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

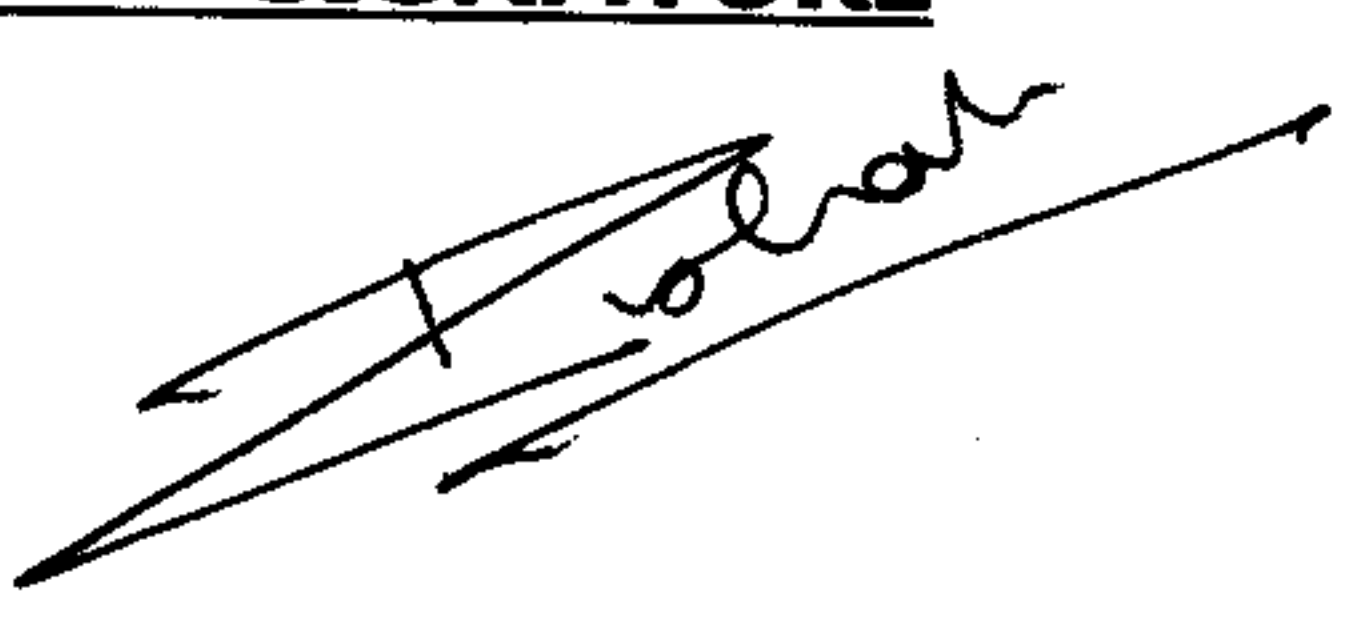
C.P. (I.B) No. 106/7/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2018**

Name of the Company: Asha Goyal.
V/s.
Pharma Trades Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RISHABH GUPTA	ADVOCATE	FOR COUNSEL OF PETITIONER	
2.				

ORDER

Learned Advocate Mr. Rishabh Gupta i/b Learned Advocate Mr. Aditya Mewara present for Financial Creditor/ Petitioner. None present for Respondent.

Proof of dispatch of copy of petition on Respondent is filed.


Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 05.04.2018 for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 9th day of March, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL